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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4109/2020

BHARAT ALUMINIUM COMPANY LIMITED Petitioner

Through Mr. Gopal Jain, Sr. Advocate with

Mr. M.P. Devnath, Mr. Abhishek

Anand, Mr. Ishaan Saran,

Advocates

versus

UNION OF INDIA & ORS. Respondents

Through Gp. Capt. Karan Singh Bhati with

Mr. Hemendra Sharma, Advocates

for R-4.

Mr. Tarkeshwar Nath, Mr. Saurabh

Kumar Tuteja and Mr. Harshit

Singh, Advocates for R-5.

CORAM:

HON'BLE MS. JUSTICE ASHA MENON

ORDER 02.08.2021

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[VIA VIDEO CONFERENCING]

- 1. Mr. Hemendra Sharma, learned counsel appearing for respondent No.4/Coal India Ltd. seeks an adjournment as the arguing counsel, Gp. Capt. Karan Singh Bhati is held up in the Supreme Court.
- 2. Mr. Gopal Jain, learned Senior Counsel appearing for the petitioner has pointed out to the revised letter dated 24th May, 2019 sent by S.E.C.

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Railway placed at page no. 43 of the electronic file, to submit that while the petitioner is at by Serial No. 5 of the said list, a similar case filed by Hindalco Industries Ltd., listed at Serial No. 3 of the said list, has resulted in an order of disposal dated 9th December, 2019 placed at page 362 of the electronic file, and a similar order be passed in the present matter. It is also informed that indents have also been raised, on the basis of this communication. The Railways may submit a response to these submissions a week before the next date of hearing, so that appropriate orders can be passed in this case as well.

- 3. Respondent No.2/S.E.C. Railways is granted a final opportunity to comply with the previous orders dated 15th February, 2021 and 8th April, 2021.
- 4. List on 26th August, 2021.
- 5. The order be uploaded on the website forthwith.

ASHA MENON, J

AUGUST 02, 2021

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